

**Industrial Corporation** 13.27 1/2 hrs.  
 Limited, Lucknow, for the  
 Year 1984-85.

**PUBLIC ACCOUNTS COMMITTEE**

**Second Report**

- (ii) Annual Report of the Uttar Pradesh State Agro Industrial corporation Limited, Lucknow, for the year 1984-85 along with Audited Accounts and comments of the comptroller and auditor General thereon.

[English]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Sir, I beg to present the Second Report (Hindi and English versions) of the Public Accounts Committee on Uneconomic purchase of engines for Shaktiman Vehicles.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No LT 944/91]

MR. DEPUTY SPEAKER: Before adjourning for lunch, I would like to make a small suggestions. Such of those Members who gave their names early will come within the first fifteen or twenty and such of those Members who give their names a little late, will be called after sometime. With the result there is lot of unrest in the House. Today, there were 44 Members who were inclined to ventilated their grievances on the floor of the House out of which only 11 Members were able to get the chance. Some important issues do consume a lot of time. So, I request the Whips of the respective parties, to assist the officers while making the list, so that those who could not get a chance, will have a chance to speak.

13.27hrs.

**MESSAGE FROM RAJYA SABHA**

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th December, 1991, agreed without any amendment to the Tea Companies (Acquisition and Transfer of sick Tea Units) Amendment Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 29th November, 1991."

Secondly, we should give some importance to the time. When you get a chance, you should also look to the interest of next speaker. There are small groups and they should have some sort of arrangement so that everyone will get a chance to ventilate their grievances one day or the other. I think with this little arrangement, we will be in a position to set at rest the unrest and the matters can be discussed on the floor of the House.

[Translation]

SHRI DAU DYAL JOSHI(Kota): Mr. Deputy Speaker, Sir, I do not challenge your

ruling but my point is that today I gave a notice prior to Sheela Gautam to raise the matter in zero hour. I am sorry to see that three Members, who gave notice after me, have raised their issues. Even Sheela Gautam got a chance before me. She is a lady Member and I do not have objection to it, but except her three other Members were called and I was ignored. Though, several Members presented a resolution on the same topic, yet they were all called. Please make arrangements to avoid repetition. Please see that on the one hand several Members speak on the same topic repeatedly, whereas on the other hand we, the new Members, who want to air our problems do not get a chance.

[English]

MR. DEPUTY SPEAKER: Shri Santosh, your name is also there.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANAGALAM): Sir, normally these matters are discussed in the Chamber. I request the Members, not to raise it here.

MR. DEPUTY SPEAKER: I just made suggestion so that you should not be under the impression that something is going on here. Secondly, the hon. Members are raising their hands for five to ten minutes but it does not look nice. Therefore, I request the Whips of the respective parties to make the necessary arrangements.

(Interruptions)

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): I want to make a submission. No doubt, you are calling the Members according to the list, but some

Members are called specially. If you allow one problem to be raised by many people that is unfortunate and as a result proper justice is not being done.

MR. DEPUTY SPEAKER: You want to bring a matter to the notice of the Government. But if one hon. Member raises it, it is sufficient and the matter is brought to the notice of the Government. Suppose if all the members were to speak on the same subject with their own flowery language, probably, it consumes lot of time.

SHRI LOKANATH CHOUDHURY: When Members give notice they do so stating the subject matter also which they are going to raise. So the same subject should not be repeated.

SHRI SRIKANTA JENA (Cuttack): Instead of Zero Hour, we should go for Zero Day so that any number of Members can speak!

MR. DEPUTY SPEAKER: Mr. Jena's suggestion is excellent. We can sit after 5 o'clock and raise matters!

We shall take up Matters Under Rule 377 after the lunch break.

The House stands adjourned to meet again at 2.30 p.m.

13.30 hrs.

*The Lok Sabha then adjourned for Lunch till thirty minutes past Fourteen of the clock.*

*The Lok Sabha re-assembled after Lunch at thirty-five minutes past Fourteen of the Clock.*

[MR. DEPUTY SPEAKER in the Chair]